

them. We have also shortage of power. I also request the Central Government to start a 120 MW High Power station in Ravalaseema particularly at Tirupati.

- (v) Need to send a study team to Andhra Pradesh to assess the damage caused due to drought and release liberal Interim aid to combat the situation

SHRI S. JAIPAL REDDY (Mahbubnagar): Sir, I rise to draw the attention of the Government under Rule 377 through you to the unprecedented conditions of distress caused by drought in many parts of Andhra Pradesh. The extra-ordinary situation in Mahboobnagar district of Andhra Pradesh warrants a special reference. The severity of drought situation can be gauged from a number of reports on starvation deaths in the district by various daily newspapers and political parties. The subtle academic distinction that is normally sought to be drawn between drought and famine is no longer relevant in the context of current conditions in Mahbubnagar. The present situation has come about by extensive malnutrition that has been affecting the poorer sections of people over a number of years. It is important to note that Mahbubnagar district has been hit by drought for the third year in a row. Although some amount by way of interim relief to Mahbubnagar has been released by the State Government, it is far from adequate. I urge upon the Central Government to send a study group to Mahbubnagar district and other parts of Andhra Pradesh to submit a report on the drought conditions. I also plead for release of liberal Interim aid from the Central Government for dealing with the drought situation, pending the inquiry by a Central team. I am of the considered view that normal yard-sticks of relief would not be applicable as it is a natural calamity of rare severity. The Government of India should, therefore, come forward with assistance on a special scale.

- (vi) Need to Open more Primary Health Centres in tribal areas of Kerala to achieve the target of "Health for all by 2000 A.D."

DR. K.G. ADIYODI (Calicut): One suffering from leprosy is socially boycotted

by the entire community, even by the kith and kin. The special agony is the most dangerous aspect of the patient. The prevention, treatment, rehabilitation and social upliftment of the leper should go hand in hand. It warrants top priority by the Government, especially in the tribal areas.

As per the 1981 census the total affected persons were 39.53 lakhs and in the 1983-84 census the all India average per 1000 population was 5.77%. During the same period 42,903 new cases were detected and 2,55,605 cases were discharged from the hospitals in our country.

As per the tribal population, Kerala requires at the minimum 13 primary health centres and 90 sub-centres whereas only 5 primary health centres and 43 sub-centres are existent as on 31.3.1983. Unless the required number of institutions are set up as per the latest census the message will not reach the tribals who are in utmost demand of these facilities.

I appeal to the Government to achieve our committed target—Health for all by 2000 AD.

- (vii) Need to create a separate Independent telephone circle for Goa, Daman and Diu

SHRI SHANTARAM NAIK (Panaji): It is not known as to on what basis Goa has been made a part of Maharashtra Telephone Circle. The said Maharashtra Telephone Circle consists of 29 districts of Maharashtra such as Ahmednagar, Bhir, Pune, Raigad, Satara (North), Thane, Kolhapur etc, and Goa district of the Union Territory of Goa, Daman & Diu.

In fact, Telephone Department can create as many circles as required out of the districts of a given State but to take a few district from one State and one district from another State or Union Territory is not proper. The Telephone Department have to consider the geographical division created under the Constitution as the basis and not create their own geographical units

[Shri Shanta Ram Naik]

I, therefore, request the Government that a separate independent Telephone Circle should be created for the Union Territory of Goa, Daman and Diu with three Divisions, One for North Goa, another for South Goa and the third for Daman and Diu.

[Translation]

(viii) Need to give adequate funds to Uttar Pradesh for rapid agricultural development of the eastern parts of the State

SHRI ZAINUL BASHER (Ghazipur) : A Committee under the chairmanship of Shri A.R. Sen was constituted by the Government with a view to increasing agricultural production in Eastern India. The aforementioned committee has also made a study of agricultural development in Eastern Uttar Pradesh. A Conference was organised in Patna in January 1986 to deliberate upon the final report of this committee. The said conference was attended by the Union Minister of Agriculture, the Governor of Reserve Bank and the Chairman of NABARD. During the course of deliberations, the Chief Minister of Uttar Pradesh had demanded an additional allocation of Rs. 4500 crores as Central assistance during the Seventh and the Eighth Plan periods for the development of Eastern Uttar Pradesh.

There is a great scope for increasing agricultural production in Eastern Uttar Pradesh. As a result of the efforts of the State Government, rice production has increased by 45 per cent during the last four years inspite of the limited resources at its disposal. Similarly, wheat production has also increased. However, if special attention is paid to irrigation, flood control, canal water seepage, development of barren lands, soil conservation, power supply, storage facilities, and communications, agricultural production in eastern Uttar Pradesh can increase manifold.

The Sen Committee has admitted that the State Government will not be in a position to make a provision for the

required funds from its own resources during the Seventh and Eight Plans. The Committee has accepted that special Central assistance is required for the Centrally sponsored schemes, Centrally financed projects and the schemes run by the State. The Committee has also accepted the fact that it is not possible for the State Government to mobilize additional resources.

Under the circumstances explained above, I would request the Central Government to render special assistance, as demanded by the State Government, for rapid progress in agricultural production in Eastern Uttar Pradesh.

13.34 hrs.

SALES PROMOTION EMPLOYEES
(CONDITIONS OF SERVICE)
AMENDMENT BILL, 1985

Amendments made by Rajya Sabha

[English]

THE MINISTER OF STATE OF THE
MINISTRY OF LABOUR (SHRI P.A.
SANGMA) : I beg to move :

“That the following amendments made by Rajya Sabha in the Bill further to amend the Sales Promotion Employees (Conditions of Service) Act, 1976 be taken into consideration”

“Enacting Formula

(i) That at page 1, line 1, for the word “Thirty-sixth” the word “Thirty-seven’h” be substituted.”

“Clause 1

(ii) That at page 1, line 4, for the figure “1985” the figure “1986” by substituted.”

MR. CHAIRMAN : The question is :

“That the following amendments made by Rajya Sabha in the Bill further to